

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

Contempt Petition No.82 of 2003

in

Original Application No. 618 of 2002

Friday, this the 30th day of May, 2003.

Hon'ble Maj. Gen. K.K. Srivastava, A.M.
Hon'ble Mr. A.K. Bhatnagar, J.M.

Ranjeet,
Son of Ram Aadhar,
R/o Village- Parsenda,
Post Office- Dapsaura,
District - Fatehpur.

... Applicant.

(By Advocate : Shri R.K. Pandey)

Versus

Rajeev Bhargava Additional Divisional Railway Manager,
Central Railway (now Northern Central Railway Jhansi).

... Respondents.

(By Advocate : Shri K. P. Singh)

ORDER (ORAL)

By Hon'ble Maj. Gen. K.K. Srivastava, A.M. :

This contempt petition has been filed under Section 17 of A.T. Act, 1985, for wilful dis-obedience of the order of this Tribunal dated 9.9.2002 passed in OA No.618/2002.

2. Shri K. P. Singh, appeared on behalf of the respondents have submitted that pursuant to the direction of this Tribunal the pending representation/ appeal of the applicant has been decided by order dated 21.11.2002.

Contd...2.

The applicant's counsel submitted that he has not received a copy of the order of the respondent dated 21.11.2002. The learned counsel for the respondent assured that a copy of the order dated 21.11.2002 shall be delivered to the counsel for the applicant within two weeks. The learned counsel for the respondent has also stated that after dismissal the exact whereabouts of the applicant are not available which could be the reason for non receipt of the order of the respondent by the applicant.

3. In view of above, no case of contempt is made out. The contempt petition is dismissed. The applicant is given liberty to come on original side, in case he ^{is not satisfied} ~~has not~~ not satisfied with the order of the respondent dated 21.11.2002


Member-J


Member-A

RKMV